

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO.1705
ANSWERED ON 13.02.2023**

ADMISSION IN KVs UNDER DIFFERENT QUOTA

**1705. DR. VISHNU PRASAD M.K.:
SHRIMATI GODDETI MADHAVI:
DR. BEESETTI VENKATA SATYAVATHI:
SHRI T.R.V.S. RAMESH:**

Will the Minister of EDUCATION be pleased to state:

- (a) the details of the admission in Kendriya Vidyalayas (KVs) under different quotas during the last three years, State-wise, particularly in Tamil Nadu;
- (b) the steps taken by Government to streamline the admission process in Kendriya Vidyalayas;
- (c) whether the Government has scrapped any discretionary quota recently;
- (d) whether the Government is considering any alternative arrangement in lieu of KV coupons/scrapped discretionary quota;
- (e) if so, the details thereof and if not, the reasons therefor;
- (f) whether Members of Parliament were informed/consulted about the scrapping of MP discretion; and
- (g) the number of students admitted in Kendriya Vidyalayas through the discretionary quotas in the past five years?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)**

- (a) State / UT-wise details of the admissions in Kendriya Vidyalayas (KVs) under different quotas / special provisions, including Tamil Nadu, as per respective admission guidelines of Kendriya Vidyalaya Sangathan (KVS), during the last three years are annexed.
- (b) KVs have a distinct character and are established to cater to educational needs of the wards of transferable Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Fresh

admission to Class-I is done through an online application portal developed for this purpose. The entire process of fresh admission in Class-I such as submitting applications by the prospective parents, generation of provisional select list and wait list of candidates has been done through online application portal to streamline the admission process in KVs. This has enhanced transparency and elimination of human error.

(c) to (e). Every organization keeps revisiting its procedures and policies in order to bring qualitative changes in the system. Kendriya Vidyalaya Sangathan (KVS) has withdrawn some of the provisions that were discretionary such as quota of Hon'ble Minister of Education, Hon'ble Members of Parliament, Chairman, Vidyalaya Management Committee, Sponsoring Authority, etc. These quotas were over and above the sanctioned class strength and hence no seats have been freed. This will lead to maintaining a healthy pupil-teacher ratio (PTR) and also to achieve desired learning outcomes. There is no such proposal under consideration of the Government at present to bring about any alternative arrangement in lieu of KV coupons/scrapped discretionary quota.

(f) The matter of increasing and withdrawing of the discretionary quota of Hon'ble Members of Parliament have been raised in both the Houses under Rule 377, Zero Hour etc. and suitable reply to these matters has been given to the Hon'ble Members of Parliament from time-to-time.

(g) The number of students admitted in Kendriya Vidyalayas through the discretionary quotas in the past five years is under:-

Sl. No.	Years	No. of admissions done in discretionary quota
1.	2018-2019	10062
2.	2019-2020	8934
3.	2020-2021	9409
4.	2021-2022	9553
5.	2022-2023	140*

Admissions under Hon'ble Minister's Quota have not been included.

*Number of admissions done prior to issuance of withdrawal of discretionary quota of Chairman, Vidyalaya Management Committee.

No admission under Minister's discretionary quota has taken place since academic year 2021-22.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 1705 RAISED BY SHRI DR. VISHNU PRASAD M.K., SHRIMATI GODDETI MADHAVI, DR. BEESETTI VENKATA SATYAVATHI AND SHRI T.R.V.S. RAMESH, HON'BLE MEMBERS OF PARLIAMENT ANSWERED ON 13/02/2023 REGARDING "ADMISSION IN KVs UNDER DIFFERENT QUOTA".

State/UT-wise number of admissions in KVs under different quotas / special provisions, as per respective admission guidelines of KVS, in the Year 2020-21, 2021-22 and 2022-23

S.No	Name of State/UT	Admission done under different quota (As per special provisions/discretionary quota of respective Admission Guidelines)		
		2020-21	2021-22	2022-23
1	Andaman & Nicobar Islands	58	80	11
2	Andhra Pradesh	943	997	149
3	Arunachal Pradesh	130	190	30
4	Assam	1195	1420	331
5	Bihar	1507	1780	274
6	Chandigarh	119	125	54
7	Chhattisgarh	1024	1124	193
8	Daman & Diu & Dadar & Nagar Haveli	65	70	6
9	Delhi	1158	1351	657
10	Goa	158	140	42
11	Gujarat	1397	1446	214
12	Haryana	795	942	224
13	Himachal Pradesh	290	395	69
14	Jammu & Kashmir	681	818	254
15	Jharkhand	479	672	163
16	Karnataka	1967	1924	310
17	Kerala	1250	1352	245
18	Ladakh	24	29	5
19	Lakshadweep	14	9	1
20	Madhya Pradesh	3030	3324	700
21	Maharashtra	2225	2427	386
22	Manipur	136	169	43
23	Meghalaya	105	113	19
24	Mizoram	42	45	4
25	Nagaland	30	51	7
26	Odisha	1893	1947	298
27	Puducherry	92	112	23
28	Punjab	1025	1268	205
29	Rajasthan	710	853	362
30	Sikkim	6	9	0
31	TAMIL NADU	1795	1846	249
32	Telangana	960	1100	168
33	Tripura	216	205	41
34	Uttar Pradesh	3979	4571	940
35	Uttarakhand	732	931	258
36	West Bengal	1921	2075	252
TOTAL		32151*	35910**	7187**

*Admissions under Hon'ble Minister's Quota have not been included.

**No admission under Hon'ble Minister's Quota was done since 2021-22.
